

24

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.239/97

IN

O.A No.1977 /92

New Delhi: this the 16 <sup>12</sup> October, 1997.

HON'BLE MR.S.R.ADIGE ,VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

1. Ashish Kumar Kar,
2. Sib Nath Dhara.
3. Bajranglal Sharma

C/o Shri G.K. Agarwal, Advocate,  
G- 82, Ashok Vihar-I,  
Delhi - 52

Review Applicants.

Versus

1. Union of India through  
Secretary,  
Ministry of Urban Affairs  
& Employment, Nirman Bhawan,  
New Delhi - 11
2. Union Public Service Commission  
through its Secretary,  
Shahjehan Road,  
New Delhi - 11

..... Respondents.

ORDER(BY CIRCULATION)

BY HON'BLE MR.S.R.ADIGE VICE CHAIRMAN(A)

Perused the RA.

2. There is no error apparent in para 4 of the impugned judgment. What was stated in para 4 was that applicants had nowhere categorically asserted that any merit list/ selection panel of these Civil and Electrical Engineers had been prepared and even in the RA there is no categorical assertion that any such merit list / selection panel had been prepared.
3. The example of the 1987-88 vacancies being filled up on the basis of 1982 and 1983

A

Exam. results does not constitute a binding precedent because it has been noticed in para 6 of the judgment that the same was done in the background of the special circumstances of the case, after obtaining one time relaxation of recruitment rules.

4. RA is rejected.

A.Vedavalli  
( DR. A. VEDAVALLI )  
MEMBER(J)

S.R.Adige  
( S. R. ADIGE )  
VICE CHAIRMAN(A)

/ ug /